

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.12**  
**C.P. No.30/BB/2024**

**IN THE MATTER OF:**

M/s. Breton India Service Pvt. Ltd.

... Petitioner

**Order under Section 131 of Companies Act, 2013**

**Order delivered on 28.03.2024**

**CORAM:**

**SHRI K.BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Bansar Praful Joshi

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the ROC, Karnataka and Income Tax Department.
3. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is directed to collect the notice from the Registry and serve it personally on the ROC and IT Dept. along with C.P. and material papers through e-mail as well as speed post and to file the proof of service in the Registry within two weeks.
4. A period of 30 days for filing reports from the date of receipt of notice and one week thereafter for filing response by the Petitioner, if any, thereto from the date of receipt of copy of reports is granted.
5. List the matter on **05.06.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**